

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD**

SPECIAL BENCH - COURT 1 (HEARINGS THROUGH VIDEO CONFERENCE)

**PRESENT: HON'BLE SHRI BHASKARA PANTULA MOHAN – MEMBER JUDICIAL
HON'BLE SHRI VEERA BRAHMA RAO AREKAPUDI - MEMBER TECHNICAL**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 27.01.2021 AT 10:30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC) No. 7/2021 in CP (IB) No. 341/9/HDB/2020
NAME OF THE COMPANY	Emcor Packaging Pvt Ltd
NAME OF THE PETITIONER(S)	Sri Luxmi Tulasi Agro Pvt Ltd
NAME OF THE RESPONDENT(S)	Emcor Packaging Pvt Ltd
UNDER SECTION	9 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):


Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

Counsel for IRP is connected via video. IA No. 07/2021 is taken up today. This is filed under Section 12-A of IBC seeking withdrawal of the main petition bearing CP (IB) No. 341/9/HDB/2020 in view of amicable settlement between the parties. It is reported the claim of the Operational Creditor is settled. It is also reported that IRP has received his fees and related expenses. Form FA is filed. CoC is not yet constituted. After hearing the submissions made by the IRP, we allow IA No. 07/2021.

Accordingly CP (IB) No. 341/9/HDB/2020 is withdrawn. File to be confined to records.


MEMBER (TECHNICAL) BINN V


MEMBER (JUDICIAL)